

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 232 OF 2014 &
IA NO. 369 OF 2014

Dated : 14th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd.		...	Appellant(s)
	Vs.		
Karnataka Electricity Regulatory Commission & Ors.		...	Respondent(s)

Counsel for the Appellant (s) : Mr. Hardik Luthra
Mr. Alok Shukla

Counsel for the Respondent(s) : Ms. Srishti Govil for R.2 & R.3

ORDER

The learned counsel, Mr. Alok Shukla, representing Ms. Deepa Chavhan, appearing for learned counsel for the Appellant submitted that the instant case may kindly be adjourned on the ground that Ms. Deepa Chavhan, learned counsel for the Appellant is stated to be in personal difficulty. Therefore, due to personal inconvenience, he prays that some reasonable time may kindly be granted.

The learned counsel, Mr. Alok Shuka, appearing for the appellant further submitted that the counsel Mr. J. S. Jaggi appeared in the instant matter, has been elevated as Additional Judge in the High Court of Delhi. Therefore, he submitted that the Registry may be directed to delete the name of Mr.J.S. Jaggi as one of the counsel appearing for the Appellant hereinafter.

The submissions made by the counsel appearing for the Appellant, Mr. Alok Shukla, as stated above is placed on record.

The Registry is directed to delete the name of Mr. J.S. Jaggi, learned counsel as one of the counsel appearing for the Appellant, on account of elevation as

Additional Judge in the High Court of Delhi, and notify the name of the other counsel to represent the Appellant hereinafter.

The learned counsel appearing for the Respondents, submitted that they do not have any objection for the adjournment of this matter.

In the light of above submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents, re-list this matter for hearing on **03.01.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

Pr/js

(Justice N.K. Patil)
Judicial Member